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Title: Need to expedite the conduct of draw of lots for housing units built by D.D.A. and various co-operative housing societies in Delhi--Laid.

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DR. SEBASTIAN PAUL (ERNAKULAM): The Ministry of Urban Development has embarked upon a Master Plan for Delhi, with a perspective for the year 2021, which focuses on planned development with provision for housing for different categories of inhabitants of the city. The U.P.A. flagship programme 'Housing for all' is a step in the right direction for overcoming shortage of housing in Delhi. Delhi Development Authority, the Cooperative Department of Delhi and private players too are involved in meeting the ever-growing demand of housing needs of the city. There are more than 300 housing cooperative societies, who have built more than 10,000 dwelling units. The members of these cooperative societies are mostly retired/serving Government servants and other middle class persons. Some of the shoddy societies are under CBI scanner. The office of Registrar Cooperative society through a Public Notice invited proposals from some 50 odd societies in Jan/Feb. 2008 which were not under CBI probe last year, for draw of lot. However, clearance has been given only to 18 societies so far. In spite of Delhi High Court's direction to conduct draw of lot for societies not under CBI probe within a period of one month, the concerned departments are showing no interest and violating the direction of High Court. The Committee constituted to screen proposals from societies which are not under CBI investigation have met seldom and cleared only 15-16 proposals, out of 50 odd proposals

I, therefore, urge upon the Ministry of Urban Development to direct DDA and Cooperative Department of Delhi to conduct draw of lot within a fixed time frame as directed by Delhi High Court.

MR. SPEAKER: All the other matters listed for 'Zero Hour' will be taken up at the end of the day. Shri Hannan Mollah, you were not there when your name was called.

SHRI HANNAN MOLLAH (ULUBERIA): I am sorry, Sir. [\[R28\]](#)

**अध्यक्ष महोदय :** अभी सॉरी से कुछ नहीं होगा। The discussion under Rule 193 will be taken up at 5.00 p.m.

Now we will take up Item No.38 and the hon. Minister to reply.